



RECOVERY CERTIFICATE NO. 8736 OF 2025

Release Order No: RRD-1/1223/8736/2025

Release of attachment on immovable property attached vide Prohibitory Order No. RO/HO/1139/2025 dated August 21, 2025

1. Whereas Recovery Certificate No. 8736 of 2025 dated May 19, 2025 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs. 10,15,69,810.67/- (Rupee Ten Crore Fifteen Lakh Sixty-Nine Thousand Eight Hundred and Ten and Sixty-Seven Paise Only) along with interest / costs / charges / expenses etc. against Ravindra Bharti Education Institute Private Limited (PAN: AAHCR6075L) and Ravindra Balu Bharti (PAN: AVDPB1473A) ["Defaulters"] for non-compliance of direction to disgorge the amount imposed by WTM vide WTM Order No. WTM/AB/MIRSD/MIRSD-SEC-1/31032/2024-25 dated December 10, 2024 in the matter of Ravindra Bharti Education Institute Private Limited.

2. And whereas vide Prohibitory Order No. RO/HO/1139/2025 dated August 21, 2025, the Recovery Officer has attached the below mentioned immovable properties of the Defaulters prohibiting them from transferring or charging the property in any way and prohibiting all persons from taking any benefit under such transfer or charge.

Address	Survey No (Hissa No)
Office No. A-9020, 9 th Floor, Marvel Fuego, Hadapsar, Haveli, Pune, Maharashtra - 411036	137(8) 137(1C)
Office No. A-9040, 9 th Floor, Marvel Fuego, Hadapsar, Haveli, Pune, Maharashtra - 411036	137(8) 137(1C)

3. And whereas SEBI has recovered an amount of Rs. 10,46,82,889.87/- (Rupees Ten Crore Forty-Six Lakh Eighty-Two Thousand Eight Hundred and Eighty-Nine and Eighty-Seven Paise Only), which includes the amount due, with costs and all charges and expenses towards full and final settlement of demand raised in the aforesaid

recovery certificate in exercise of powers under sub-section (1) of section 28A of the



Securities and Exchange Board of India Act, 1992 read with section 224 of the Income-tax Act, 1961.

4. In view of the completion of recovery of dues, the Prohibitory Order No. RO/HO/1139/2025 dated August 21, 2025 stands rescinded and the property mentioned at para 2 above is released from attachment in the instant recovery proceedings.

5. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 r/w Rule 12 of Second Schedule to the Income-tax Act 1961.

Given under my hand and seal at Mumbai this 8th Day of April 2026.

Seal



J. Ashok Kumar

RECOVERY OFFICER

KKA **J. ASHOK KUMAR**

जे. अशोक कुमार

Recovery Officer

वसूली अधिकारी

Securities and Exchange Board of India

भारतीय प्रतिभूति और विनियम बोर्ड

Mumbai

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Copy to:

1. Ravindra Bharti Education Institute Private Limited (PAN: AAHCR6075L)
Office No. 4010, 4th Floor, Marvel Fuego, Near Amanora Mall, Opp.
WeWork Seasons Mall, Magarpatta, Pune,
Maharashtra - 411028
2. Ravindra Balu Bharti (PAN: AVDPB1473A)
R2 T-10, 1802, Aspire Tower 10, 17/2/2, Nali Hadapsar, Amanora Mall Back
Side, Amanora Park Town, Hadapsar, Pune - 411028



3. **Joint Sub Registrar, Haveli 10**
5, Finance Road, Govt. Photo Registrar Office
Building, Opp. B.J. Medical Ladies Hostel,
Pune - 411001
4. **Inspector General of Registration and Controller of Stamps**
Ground Floor New Administrative Building,
Bund Garden Rd, Opposite Vidan Bavan,
Agarkar Nagar, Pune – 411 001
5. **Chairman/Secretary**
Marvel Fuego Premises CHS Ltd,
Amanora Mall, Opp. WeWork Seasons Mall,
Magarpatta, Pune, Maharashtra - 411028

